

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF FINANCIAL SERVICES

LOK SABHA
UNSTARRED QUESTION NO. 1957

TO BE ANSWERED ON THE 29TH DECEMBER, 2017/ PAUSHA 8, 1939(SAKA)

Suspicious Banking Transactions under CVC Scanner

1957. SHRI B. SRIRAMULU:

Will the Minister of FINANCE be pleased to state:

- (a) whether the Central Vigilance Commission (CVC) has stepped up its examination of suspicious banking transactions by Government employees to check corruption as per inputs provided by the Financial Intelligence Unit (FIU);
- (b) if so, the details thereof;
- (c) whether the Government has arrested Government employees in corruption cases during the last three years;
- (d) if so, the details thereof, State/UT-wise and present status of the above cases; and
- (e) the other steps/measures being taken by the Government during the current year to stop/minimise such corruption in the Government offices?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI SHIV PRATAP SHUKLA)

(a) & (b): The Central Government in the Department of Revenue has notified Central Vigilance Commission (CVC) as an authority competent to receive information under the Prevention of Money-Laundering Act from Financial Intelligence Unit (FIU) in respect of persons under its jurisdiction. The information received from FIU is got examined and based on its content, especially if it prima-facie reveals any misconduct on the part of persons within its jurisdiction, the Commission advises appropriate action.

(c) & (d): Central Bureau of Investigation (CBI) has informed that they have arrested 945 Government employees in 758 cases during the last three years i.e 2014, 2015, 2016 and current year (upto 30.11.17).

(e): The Central Government is fully alive and committed to implement its policy of "Zero Tolerance against Corruption" and has taken several measures to combat corruption and improve the functioning of the Government. These, inter-alia, include:

- To increase transparency in government and effectiveness of RTI Act, an Online RTI web Portal (<https://rtionline.gov.in>), launched in August, 2013 by Department of Personnel and Training for Central Public Authorities aligned to it making it convenient for citizens to file RTI requests and First Appeals on-line;
- Issue of Instructions by the CVC asking the organizations to adopt Integrity Pact in major procurement activities; State Governments have also been advised to adopt Integrity Pact in major procurements;
- Ratification of the United Nations Convention against Corruption (UNCAC) in 2011;
- Placing of details of immovable property returns of all Members of the All India Services and other Group 'A' officers of the Central Government in the public domain;
- Setting up of additional Special Courts exclusively for trial of CBI cases in different states;
- Disbursement of welfare benefits directly to the citizens under various schemes of the Government in a transparent manner through Direct Benefit Transfer initiative;
- To increase transparency and reduce corruption in the recruitment process, interviews have been discontinued for selection to Group 'B' (Non-Gazetted) and Group 'C' posts in the Government of India. Computer Based Examination has also been introduced.
